

12 hrs.

RE: HUNGER STRIKE BY GENERAL SECRETARY OF WORKERS' UNION OF BHARAT HEAVY ELECTRICALS, HYDERABAD

SHRI MALLIKARJUN (Medak): Sir, the workers of Bharat Electricals, Hyderabad, are agitating for the implementation of the promotion policy, which has been accepted by the management, with the previous Union. Therefore, Shri Yelliah, the General Secretary of the Union, is on indefinite hunger strike demanding the implementation of the promotion policy. The management is harassing the workers with the help of the police, which is deplorable. Kindly direct the Minister of Industries to intervene in the matter, settle the dispute and make a statement here. Now it is continuing for the last nine days. Life is precious as also the economy of the country. The workers have adopted the Gandhian method of a peaceful hunger strike. Yet, the management is very adamant and it is utilising the police force to harass the workers. This is a situation which is unacceptable in the socialist pattern of society. Therefore, kindly instruct the Industries Minister to take steps to see that the promotion policy, which has been agreed upon by the management with the previous Union, be implemented.

Shri Yelliah, the General Secretary of the Union is on hunger strike for the last nine days. Another office-bearer of the Union, Shri Pedhi Reddy, who was on a hunger strike was arrested and charge-sheeted for attempted suicide.

MR. SPEAKER: You have mentioned the same thing half a dozen times.

SHRI MALLIKARJUN: I mentioned it to the Industries Minister, but he has ignored it. The management are backing out of their earlier agreement. That is why I have adopted the democratic procedure of raising it in this august House to impress upon you, Sir, and upon the Industries Minister to ensure that the promotion po-

licy is immediately implemented, and Shri Yelliah, the General Secretary of the Union, who is on hunger strike, is requested to give up his hunger strike.

12.03 hrs.

PAPERS LAID ON THE TABLE.

MR. SPEAKER: Now, Papers to be laid on the Table Shri Satish Agrawal.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I rise on a point of order, under Direction 2, sub-section (6), involving a breach of privilege. You have chosen to call Shri Satish Agrawal to lay some documents on the Table, as laid down in the List of Business of today. But you have totally overlooked the fact that I have given notice of two privilege motions one against Shri H. M. Patel. My allegations are that he has misled the House in the issue of Kapadia's Kohinoor Mills and the Central Bank. He is trying to shield Kapadias.

MR. SPEAKER: I receive half a dozen motions every day.

SHRI JYOTIRMOY BOSU: Not half a dozen, but one dozen. So what?

MR. SPEAKER: They all come at 10.30 a.m.

SHRI JYOTIRMOY BOSU: Under rule 222, I can give as many motion as I like.

MR. SPEAKER: But I must read them.

SHRI JYOTIRMOY BOSU: It is given before 10.30. You should come here ready to listen to me by 12 O'clock.

MR. SPEAKER: Your motion came to me after 10.30 a.m.

SHRI JYOTIRMOY BOSU: No, Sir. My motion was sent, to the best of my knowledge, before 10 O'clock.